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BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 348/2017 in C.P. (LB) No. 53/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

Name of the Company: Sunil Kumar Jain & Ors  
V/s.  
ABG shipyard Ltd.& Ors.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2. MAULIK NANAVATI  
NANAVATI & Co.

ADVOCATE

RESPONDENT 2

*[Signature]*

3. Rasresh Sanjanwala  
Manan Mehta  
Kamal Khushalani

Advocate Applicant  
i/b Paurami Sethi

*[Signature]*

**ORDER**

Learned Senior Advocate Mr. Rasesh Sanjanwala with with Learned Advocate Mr. Manan Mehta i/b Learned Advocate Mr. Paurami Sheth present for Applicant. Learned Advocate Mr. Maulik Nanavati with Learned Advocate Mr. Sunandini Nanavati & Co. present for Respondent (IRP) in IA 348/2017.

Proof of dispatch of notice of date of hearing on Respondent filed.

Applicant is directed to furnish the copy of the application to Respondents and Respondents shall file its objections, if any, within one week serving a copy in advance to other side.

List the matter on 08.11.2017.

*[Signature]*  
MANORAMA KUMARI  
MEMBER JUDICIAL

*[Signature]* 3.11.17  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.